
In pursuance of Rule 151(1) of the General Financial Rules, 1963 the competent authority in the Legislative Department has decided to blacklist the following Organizations which received financial assistance from this department under 'Scheme for promotion of the Official Languages of Union and the States in the field of Law' and failed to comply with the financial rules and condition of grant:

1. Hinsa Virodhak Sangh, Nagar Seth Ka Vanda, Chikanta Road, Ahmedabad

2. Jana Sevak Sangh, Gandhi Marg, Angul-759122 Orissa

It is requested that the aforesaid organizations should not be given any grant, subsidy or other type of financial support from the Government in future. If any clarification is required the undersigned may be contacted in this regard.

(Vijay Mohan Labroo)
Deputy Secretary (Admn.)

Pay & Accounts Office, Legislative Department.

1. Shri Arun Devendra Ojha, Advocate, Hinsa Virodhak Sangh, Nagar Seth Ka Banda, Cheekanta Road, Ahmedabad-380001

2. Dwarika Prasad Nanda, Director Cum Secretary, Jana Sevak Sangh, Gandhi Marg, Angul-759122 Orissa Ministries/

3. All the Departments of Government of India specialy Ministry of Finance, Ministry of Agriculture, Ministry of Social Justice and Empowerment, Department of Legal Affairs, Department of Science and Technology.
No. 29016(2)/2001-Leg. 1


In pursuance of Rule 212(1) of the General Financial Rules, 2009, the competent authority in the Legislative Department has decided to blacklist the under mentioned voluntary organization, which received financial assistance from this department under the “Scheme for promotion of the Official Languages of the Union and the States in the field of law” and failed to comply with the financial rules and conditions of the grant :-

Vishnu Rural Development Association,
B-1, Sunder Srinivasa Apartments,
8-11-12, Nandurivari Street, Gandhi Nagar,
Kakinada-533 004, (Regn.No.234 of 1996)

It is requested that aforesaid organization should not be considered for any grant, subsidy and other type of financial support from the Government in future.

(V.G.Mangal)
Under Secretary, (Adm.)

Copy to:

1. Pay and Accounts office Legislative Department, ILI Building, Bhagwan Das Road, New Delhi-110001
2. Secretary, Vishnu Rural Development Association, B-1, Sunder Srinivasa Apartment, 8-11-12, Nandurivari Street, Gandhi Nagar, Kakinada-533004 (Regn.No. 234 of 1996)
3. All the Ministries/Departments of Govt. of India specially Ministry of Finance, Ministry of Agriculture, Ministry of HRD, Ministry of Social Justice and Empowerment, Ministry of Science and Technology, Ministry of Environment, Ministry of Culture.

(Jagmal Singh)
Supdt.(Leg.-I)
Tel.- 23386421

In pursuance of Rule 212(1) of the General Financial Rules, 2009, the Competent Authority in the Legislative Department has decided to blacklist the under mentioned Voluntary Organization, which received financial assistance from this department under the “Scheme for promotion of the Official Languages of the Union and the States in the field of law” and failed to comply with the financial rules and conditions of the grant :-

Biswadhara,
Plot No.451/1803,
Nausahi, Nayapalli,
Bhubaneswar, Orissa
(Regn.No.KRD/7652-620 dated 23rd March, 1998)

It is requested that aforesaid organization should not be considered for any grant, subsidy and other type of financial support from the Government in future.

(S. K. Chitkara)
Deputy Secretary, (Adm.)

Copy to:

1. Pay and Accounts office Legislative Department, ILI Building, Bhagwan Das Road, New Delhi-110001
2. Secretary, Biswadhara, Plot No.451/1803, Nausahi, Nayapalli, Bhubaneswar, Orissa (Regn.No.KRD/7652-620 dated 23rd March, 1998)
3. All the Ministries/Departments of Govt. of India specially Ministry of Finance, Ministry of Agriculture, Ministry of HRD, Ministry of Social Justice and Empowerment, Ministry of Science and Technology, Ministry of Environment, Ministry of Culture.

(Jagmal Singh)
Supdt.(Leg.-I)
Tel.- 23386421